

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 609/MP/2020

Subject: Petition under Regulation 44(6), (7) and (8) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for recovery of unrecovered energy charges due to shortfall in energy generation for reason beyond the control of the generation station during the FY 2018-19 in respect of Rampur Hydro Power Station.

Date of Hearing : 13.4.2021

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : SJVN Limited (SJVNL)

Respondents : Punjab State Power Corporation Limited (PSPCL) and 9 Ors.

Parties Present : Shri Vivek Singh, Advocate, SJVNL
Ms. Swapna Seshadri, Advocate, PSPCL
Shri Aman Katoch, SJVNL
Shri Naveen Yadav, SJVNL
Shri Varun Dang, SJVNL
Shri Ravindra Khare, MPPMCL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner submitted that the instant Petition has been filed, *inter-alia*, for recovery of un-recovered energy charges due to shortfall in energy generation for reasons beyond its control during the financial year 2018-19 in respect of Rampur Hydro Power Station (in short 'the generating station'). The representative of the Petitioner further submitted that the Petitioner has prayed to allow the recovery of energy charges of Rs. 16.93 crore against the shortfall in saleable scheduled generation of 78.431 MU.

3. Learned counsel for the Respondent, PSPCL accepted the notice and submitted that the generating station is downstream to the Petitioner's Nathpa Jhakri Hydro Power Station (NJHPS) and a similar Petition (bearing No. 550/MP/2020) has also been filed by the Petitioner for NJHPS which is listed for hearing on 22.4.2021 on admission. Since there are certain discrepancies in data of both the generating stations, the Commission may take up both the matters on merits together.

4. After hearing the representative of the Petitioner and the learned counsel for the Respondent, PSPCL, the Commission admitted the Petition and directed to issue notice to the Respondents.

5. The Commission directed the Petitioner to serve copy of the Petition on the Respondents immediately, if not served already. The Commission directed the Respondents to file their reply by 6.5.2021 with advance copy to the Petitioner, who may file its rejoinder, if any, by 28.5.2021.

6. The Commission directed the Petitioner to file the following information on affidavit, by 5.5.2021:

- (a) Design Energy calculation (in MS Excel) approved by CEA;
- (b) Provision of reservoir/silt flushing in DPR while designing the project clearly indicating permissible limit of the same, if any;
- (c) Planned/forced machine outage data certified by CEA/NRLDC and its correlation with generation data vis-a-vis available average inflows during the period of such outages;
- (d) Calculation of daily maximum possible generation during the financial year 2018-19 purely based on available inflows for generation (in MS Excel);
- (e) Daily generation report for the days for which energy shortfall has been claimed due to planned/ forced outages, reservoir silt flushing, etc., as applicable;
- (f) Day-wise details of scheduled energy, actual energy injected in the grid and energy accounted for in DSM along with the revenue earned from DSM for such energy;
- (g) Supporting document indicating permission for release of mandatory discharges of 8.10 cumec based on which calculation has been made in the Petition;
 - a) Breakup details of claimed energy generation shortfall of 78.43 MU;
 - b) While calculating the shortfall in energy generation, design energy loss due to NJHPS shut down has been mentioned as 147.47 MU. Submit actual quantum of the same during the financial year 2018-19;
 - c) Any other relevant information/ document to justify the claims in Petition;

7. The due date of filing of reply, rejoinder and information should be strictly complied with.

8. The present Petition and Petition No. 550/MP/2020 shall be listed for hearing together on merits in due course.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**